



PUBLISHED BY AUTHORITY

No. 41

CUTTACK, FRIDAY, OCTOBER 20, 1944

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT
NOTIFICATIONS*The 14th October 1944*

No. 3110-C.—The following notifications by the Government of India, are republished for general information.

By order of the Governor
R. A. E. WILLIAMS
Chief Secretary to Government

DEFENCE DEPARTMENT

New Delhi, 23rd September 1944

No. 5-DC(82)/44—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India rules, namely:—

In rule 58 of the said rules, after sub-rule (1), the following sub-rule shall be inserted, namely:—

“(1A). The Central Government or the Provincial Government may by general or special order, with a view to securing that no unauthorised exercise, movement, evolution or drill of a military nature is performed at any place, prohibit, restrict or impose conditions on the holding of, or taking part in, any such camp, parade, meeting or assembly, or such class thereof, as may be specified in the order.”

L. J. D. WAKELY

Dy. Secy. to the Govt. of India

HOME DEPARTMENT

ORDER

New Delhi, 23rd September 1944.

No. 28/3/44-Political (I)—In exercise of the powers conferred by sub-rule (1A) of rule 58 of the Defence of India Rules, the Central Government is pleased to make the following Order, namely—

THE CAMPS AND PARADES (CONTROL) ORDER, 1944

1. (1) This Order may be called the Camps and Parades (Control) Order, 1944.

(2) It extends to the whole of British India.

(3) It shall come in to force at once.

2. No camp or parade shall be held by any political or communal organisation in any place, whether public or private, except with the previous permission in writing of the District Magistrate of the district, or the Commissioner of Police of the Presidency town, in which the camp or parade is to be held.

3. The District Magistrate or the Commissioner of Police to whom an application for permission to hold a camp or parade is made by or on behalf of any organisation—

(a) shall, if he has reason to believe that any exercise, movement evolution or drill of a military nature is likely to be performed at the camp or parade, reject the application;

(b) may, if he sanctions the application, impose such conditions as he thinks fit on the holding of, or taking part in, the camp or parade with a view to securing that no exercise, movement, evolution or drill of a military nature is performed thereat.

4. No person shall take part in any camp or parade which is held in contravention of the provisions of clause 2 or of any of the conditions imposed under sub-clause (b) of clause 3.

5. If any question arises whether an organisation is an organisation to which clause 2 applies, a certificate of the Central Government or of the Provincial Government shall be conclusive proof on the point.

R. TOTTENHAM

*Secy. to the Govt. of India**The 17th October 1944.*

No. 3113-C.—The following notification by the Government of the United Provinces is republished for general information.

By order of the Governor
R. A. E. WILLIAMS
Chief Secretary to Government

HOME DEPARTMENT (POLICE)

CANCELLATION

Lucknow, 5th October 1944

No. 1747-Z/VIII—The Governor is hereby pleased to cancel notifications Nos. 237/VIII-184(2)-39, dated the 22nd January 1940 and 352/IV-1940, dated the 6th September 1940 by which the documents named below were declared to be forfeited to His Majesty.

Serial No.	Name of document	Covered by notification No. and date
1	“ On the Eve of October Revolution. ”	237/VIII-184 (2)-39, 22nd January 1940.
2	“ Essay on Religion by Lennin ”	
3	“ Lennin on the State ”	
4	“ State and Revolution ”	
5	“ On the People's Front ”	
6	“ Wage-Labour and capital ”	
7	“ Address of the Communist League ”	
8	“ Victory of Socialism in Russia ”	352/IV-1940, 6th September 1940.
9	“ Lenin's theory of Imperialism ”	
10	“ Teaching of Kari Marx ”	
11	“ Communist Manifesto ”	

By order,
A. R. SINCLAIR-DAY
Secretary

The 12th October 1944

No. 5494-Poll.—The following notification, issued by the Government of India, Home Department, is republished for general information.

By order of the Governor
V. RAMANATHAN

*Deputy Secretary to Government**New Delhi, 19th September 1944*

No. 21/1/44-Police—In exercise of the powers conferred by section 17 of the Indian Arms Act, 1878 (XI of 1878), the Central Government is pleased to direct that the following further amendments shall be made in the Indian Arms Rules, 1924, namely:—

In Form XIV set forth in Schedule VIII to the said Rules, after condition (5), the following conditions shall be inserted, namely:—

(6) Where a licence in this form is granted for the possession of potassium chlorate by an educational institution the following further conditions shall apply:—

(a) The quantity of chlorate stored should be the minimum required for laboratory purposes as certified by the head of the institution to the licensing authority.

(b) The stock of chlorate possessed should be kept in a well-made cupboard or almirah under lock and key under the control and supervision of a responsible member of the staff and the place where the chemicals are kept should be adequately secured.

(c) Accounts of issues and balances of chlorate possessed should be kept and checked with the actual stock at frequent intervals by a responsible member of the staff. The account book should be available for inspection on demand by any Magistrate or any Police officer of a rank not below that of Inspector.

F. G. CRACKNELL

Deputy Secy. to the Govt. of India

**DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATIONS**

The 11th October 1944

No. 17785-S.T.—The following notifications, issued by the Government of India, Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor
B. MUKERJI
Secretary to Government

New Delhi, 12th August 1944

No. L.S./W.(3)—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Indian Woollen Goods (Control) Order, 1944, namely:—

(1) In clause 8 of the said Order, for the existing entries (f) and (g) the following entry shall be substituted, namely:—

(f) Suiting 54 inches width: 4 yards ;

or

Suiting 29 inches width: 8 yards ;

or

Great coating 56/58 inches width: 4 yards ;

(2) In the first Schedule annexed to the Order, under item No. 3 Woven Goods, after the word "suiting" the following words shall be inserted, namely:—
"and Great Coating".

H. M. PATEL
Joint Secy. to the Govt. of India
New Delhi, 9th September 1944

No. L.S./W.(3)—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Indian Woollen Goods (Control) Order, 1944, namely:—

(1) In clauses 9 and 10 of the said Order, for the words "Central Government" the following words shall be substituted, namely:—

"Central or Provincial Government".

(2) In the First Schedule to the said Order, for the existing entries numbered 1, 2 and 3, the following entries shall be substituted, namely:—

(1) Yarns of all sorts, including Knitting Wools, Weaving yarns and Hosiery yarns.

(2) Knitted goods of all sorts, including Sweaters, Jerseys, Pullovers, Scarves and Hosiery.

(3) Woven goods of all sorts, including Suitings, Tweeds, Coatings, Lohis, Shawls, Blankets and Rugs.

(3) In the Second Schedule to the said Order—

(i) To the entry relating to Amritsar the following shall be added:—

"Thakurdas Balkishandas".

(ii) To the entry relating to Bombay the following shall be added:—

"H. Narain Das & Co.; Valibhai Kamruddin ; Sampat Swadeshi Stores".

(iii) To the entry relating to Madras the following shall be added:—

"Joonus Sait & Sons".

(iv) To the entry relating to Lahore the following shall be added:—

"Punjab Kashmir Stores ; Fancy Swadeshi Stores".

N. O'H. O'NEILL
Deputy Secy. to the Govt. of India
The 11th October 1944

No. 17787-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
B. MUKERJI
Secretary to Government

New Delhi, 26th August 1944

No. 265-TA/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Cloth Movements Control Order, 1943, namely:—

In the proviso to clause 3 of the said Order, after the word "luggage", the following shall be inserted, namely:—

"to any station in India excepting stations in the States of Western India, and Jawhar, Janjira and Cambay States".

H. M. PATEL
Joint Secy. to the Govt. of India

The 11th October 1944

No. 17789-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor
B. MUKERJI
Secretary to Government

New Delhi, 25th September 1944

No. 308-P.A.(41)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendment shall be made in the Paper Price Control Order, 1944:—

For sub-clause (ii) of clause 2 of the said Order, the following sub-clause shall be substituted:—

"(ii) "Paper" means paper manufactured in India and includes board manufactured in India, except board covered by the Paper Control (Prices of board) Order, 1944."

B. N. KAUL
Deputy Secy. to the Govt. of India
The 11th October 1944

No. 17791-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
B. MUKERJI
Secretary to Government

Bombay, 25th July 1944

No. T.C.(9)1/44—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943 and with the sanction of the Central Government, I hereby authorise Mr. B. C. Patel, Deputy Textile Commissioner (Distribution), Bombay, to discharge on my behalf the function of specifying the person or persons to whom cloth or yarn may be sold or delivered by any manufacturer to whom a direction has been given by the Textile Commissioner under sub-clause (e) of clause 19 of the said Order.

M. K. VELLODI
Textile Commissioner

The 11th October 1944

No. 17793-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
B. MUKERJI
Secretary to Government

New Delhi, 12th August 1944

No. 106-TA/44—In exercise of the powers conferred by rule 20 of the Defence of India Rules, the Central Government is pleased to direct that the following amendment shall be made in the Cotton Cloth and Yarn (Transmission by Post) Prohibition Order, 1944, namely:—

In clause 2 of the said Order, after the words "cloth manufactured either wholly or partly from cotton", the words "and includes dhoties, saris, chaddars and pichhoris," shall be inserted.

H. M. PATEL
Joint Secy. to the Govt. of India

PRESS NOTE

PAPER CONTROL (ECONOMY) ORDER

CONCESSIONS TO MANUFACTURERS OF DRUGS AND MEDICINES

New Delhi, 11th September 1944

The Government of India have decided to allow the following further concessions to manufacturers of drugs and medicines under the Paper Control (Economy) Order, 1944:—

In the case of household medicines which are commonly used without a doctor's prescription and with the packing of which it is necessary to enclose a leaflet giving information relating to dosage, etc., the size of such leaflet should not exceed a single sheet of 7 inches by 5 inches.

In cases where cartons are not used for packing glass containers, the containers may be packed in butter paper or cellophane paper.

Carbolic soaps may be packed in an inner lining consisting of a single sheet of waxed paper or other paper and a cardboard carton.

PRESS NOTE

PAPER CONTROL (ECONOMY) ORDER, 1944
POSSIBILITY OF ALLOTMENT OF NEWSPRINT FOR PRINTING
TEXT-BOOKS*New Delhi, 14th September 1944*

It may be possible to allot some newsprint for the printing of books approved or recommended for use in educational institutions by appropriate authorities constituted by law for this purpose. In order to enable the Department of Industries and Civil Supplies, Government of India, to consider this question those publishers of such books who have submitted returns in Form IV of the Paper Control (Economy) Order, 1944 of their consumption of paper in 1939 and 1943 to the Paper Controller, in accordance with the provisions of the Paper Control (Economy) Order, should intimate to the Department of Industries and Civil Supplies, Government of India, New Delhi, not later than the 25th September 1944, if they are willing to use newsprint, and if so, up to what percentage of their consumption of paper in 1939. It should be noted that requests from persons who are not publishers of text-books as defined above or who have not submitted returns in Form IV in accordance with the provisions of the Paper Control (Economy) Order, 1944, will not be considered.

PRESS NOTE

PAPER CONTROL (ECONOMY) ORDER, 1944
RELAXATIONS IN FAVOUR OF INSURANCE COMPANIES*New Delhi, 15th September 1944*

The Government of India have decided to grant the following concessions under the Paper Control (Economy) Order, 1944, to Insurance Companies transacting any kind of insurance business:—

(i) Insurance Companies may use paper for their forms, registers, stationery, etc., up to 100 per cent by weight of the paper consumed by them in 1943, provided orders are not placed for more than one year's requirements and provided further that that year is July 1945 to June 1946.

(ii) The printing presses and the manufacturers of stationery, account books, etc., who executed the orders of Insurance Companies in 1943 will be entitled to execute

their orders to the extent of 100 per cent by weight of the paper used in the execution of the orders of the Insurance Companies in 1943.

(iii) The printing presses and the manufacturers of stationery and account books concerned, should, however, in submitting monthly returns of consumption to the Paper Controller state separately the quantity included in the return and covered by this concession.

(iv) Insurance Companies may distribute free of charge tariff rates and other information essential for customers provided the distribution is made in such a manner that no waste of paper is involved.

PRESS NOTE

PAPER CONTROL (ECONOMY) ORDER, 1944
PACKING OF CANDLES*New Delhi, 15th September 1944*

The Department of Industries and Civil Supplies, Government of India, have decided that candles may be packed in packets with one sheet of kraft or other wrapping paper of the minimum size necessary and that the packets may be sealed by two strips of paper one on either end of the packet. These strips of paper should not exceed 1½" in width and 3½" in length.

LAW DEPARTMENT
NOTIFICATION*The 18th October 1944*

No. 3826-L.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor
C. G. NAIR

Secretary to Government

REGISTRATION OF ACCOUNTANTS

New Delhi, 2nd September 1944

No. 5-A(64)/43—In exercise of the powers conferred by clause (e) of sub-rule (1) of rule 39 of the Auditor's Certificates Rules, 1932, the Central Government is pleased to remove from the List of Registered Accountants entitled to train articled clerks, with effect from the 2nd September

1944, the name of Mr. Bhupendra Nath Mukhopadhyay, B.Sc., G.D.A., B.A.

Y. N. SUKTHANKAR
Joint Secy. to the Govt. of India

**COMMERCE AND LABOUR DEPARTMENT
NOTIFICATIONS**

The 11th October 1944

No. 3667—IF-5/44-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor
C. G. NAIR
Secretary to Government

WAR RISKS INSURANCE

New Delhi, 12th August 1944

No. 19-W.R.I.(F)/44—In exercise of the powers conferred by section 15 of the War Risks (Factories) Insurance Ordinance, 1942 (No. XII of 1942), the Central Government is pleased to direct that the following further amendment shall be made in the War Risks (Factories) Insurance Rules, 1942, namely:—

In sub-rule (2) of rule 11 of the said Rules, after the word "return" the following shall be inserted, namely:—
"except in the case of a factory which has been exempted from compulsory insurance".

K. K. CHETTUR
Joint Secy. to the Govt. of India

The 11th October 1944

No. 3668—IM-7/44-Com.—The following notification, issued by the Government of India in the Department of Supply, is republished for general information.

By order of the Governor
C. G. NAIR
Secretary to Government

New Delhi, 25th September 1944

No. 1334—In exercise of the powers conferred by subsection (1) of section 2 of the Coal Production Fund

Ordinance, 1944 (No. XXXIX of 1944), the Central Government is pleased—

(i) to direct that, with effect from the 1st October 1944, there shall be levied and collected on all coal and coke despatched from collieries in British India a duty of excise at the rate of one rupee and four annas per ton, and

(ii) to exempt from liability to the said duty of excise all coal and coke despatched from collieries otherwise than by rail.

J. B. LANGFORD
For A. A. WAUGH
Secy. to the Govt. of India

GOVERNMENT OF INDIA

FINANCE DEPARTMENT (CENTRAL REVENUES)

NOTIFICATIONS

INCOME-TAX ESTABLISHMENTS

The 7th October 1944

No. 62—Mr. R. W. A. Ashe, Commissioner of Income-tax, Bihar and Orissa, has been granted leave on average pay for one month and eleven days, with effect from the afternoon of the 20th September 1944.

The 7th October 1944

No. 63—In exercise of the powers conferred by subsection (2) of section 5 of the Indian Income-tax, Act, 1922 (XI of 1922), the Central Government has been pleased to appoint Khan Bahadur M. A. G. Ansari, Assistant Commissioner of Income-tax, to officiate as Commissioner of Income-tax in the Provinces of Bihar and Orissa, with effect from the afternoon of the 20th September 1944.

S. RANGANATHAN
Deputy Secy. to the Govt. of India